The U S Administration stopped the supply of armaments to Pakistan not at the instance of the Government of India but because of public opinion created within America It was not the achievement of the Government of India

What are the factors according to the political analysis or the political assessment of the Government of India which warranted the U S Administration to take a decision to resume the supply of arms or to lift the 10 year old embargo though, in fact, they did not maintain that assurance of that embargo as they supplied arms to Pakistan even after the dead line of 25th March 1971 which they had set? Secondly, what concrete steps do the Government of India propose to take to convince the US that this decision to supply arms to Pakistan will create instability and lead to confrontation in the sub-continent affecting the peace of three countries?

SHRI YESHWANTRAO CHAVAN His first question was what are the factors according to our assessment, which are responsible for the decision of the American Government to give arms to Pakistan So far as my information goes they have not announced their decision You cannot presume that it is so In the history of relations between Pakistan and USA and Pakistan and India the basic point has been that the United States always tried to believe in the principle of balance of power in the sub-continent, in a way encouraging some sort of arms race there The real answer for improving the relations between India and United States was that they must give up this posture of trying to play the balance of power The specific thing that was told to us here was that United States no longer believes in the playing of balance of power thing in the sub-continent Our basic point is that if they supply arms to Pakistan, it will create an atmosphere of confrontation between Pakistan and India and it would be going back on this assurance given to India Secondly he asked what we are doing about it We have warned them even before Mr. Bhutto Visited Pakistan We have expressed our clear assessment of the consequences of supplying arms to Pakistann My answers today and my statement today is one more further step in this direction

---

MATTER UNDER RULE 377

REPORTED BEATING TO DEATH OF A HARIJAN BY POLICE IN SAGAR DISTRICT OF MADHYA PRADESH

अध्यक्ष महोदय माननीय शरद यादव चकि नए नए मदस्य चुन कर आये है इसलिए मै उन को बोलने की इजाजत देता हू ।

श्री शरद यादव (जबलपुर) अध्यक्ष महोदय मध्य प्रदेश मे सागर जिले म एक हरिजन की पुलिस इस्पेक्टर श्री जगदीश सिह द्वारा मौत की गई और उन का सिफ धड मिला है । आज तक उस थानेदार को गिरफ्तार नही किया गया है । ऐसे कई काम मध्य प्रदेश मे हरिजनो पर जुल्म बान हो रहे है जिन के बारे मे सेठी सरकार ठीक से काम नही कर रही है ।

कल की खबर है कि छत्तीसगढ मे वहा के लोगो पर लाठी चार्ज किया गया उन्होने माग की कि भूखे है और सरकार ने उन को बजाय अन्न के लाठिया दी । मैं स्वय बिलासपुर जेल मे 11 महीने रहा हू मुझे मालूम है कि वहा अकाल की क्या स्थिति है । लेकिन सरकार अकाल घोषित नही करती ऊपर स जो लोग अन्न मागते है उन पर लाठी चार्ज करती है । प्राणवायु सरकार जिस के सेठी जी मुख्य मत्री है, वहा पर शासन चला रही है । जो कुछ यहा से कहा जाता है उसी का पालन होता है, कोई वस्तुस्थिति को देखना नही चाहता । मैं भारत के नौजवानो की

[श्री शरद् यादव]

ओर से बता देना चाहता हूं कि इस तरह की प्राणवायु (आक्सीजन सिलन्डर) वाली सरकार को वह अब बर्दाश्त नही करेंगे । ऐसे ही प्राणवायु सरकार के मुख्य मंत्री आज प्रान्तों मे केन्द्रीय सरकार के नेताओं ने बैठा रखे है जिन मे अकल नही है, और अकाल जैसी स्थिति को नही मानते है । . .

अध्यक्ष महोदय : आप हरिजनो के बारे मे बात कीजिए । इस सरकार की आप द्वारा उठाए गए मसले मे कैसे सम्बन्ध बठता है । यह तो प्रान्तीय सरकार से सम्बन्धित है, न कि केन्द्र से ।

श्री शरद् यादव : कैसे मेन्टर का मसला नही है जब कि प्राणवायु सरकार जगह जगह प्रधान मत्री ने बैठा रखी है । हम तो मध्य प्रदेश मे राष्ट्रपति शासन मानते है । वहा प्रान्तीय शासन है ही नही । सेठी जी की कोई सरकार वहा नही है । वह तो आक्सीजन सिलेन्डर वाली सरकार है । यहा से जो आदेश होगा वही माना जायगा । यहा के लोग कहेंगे तो अकाल घोषित कर देगे, वैसे नही, और हमारे जैसे लोगो को जेल मे बन्द करते है । छत्तीसगढ मे भूख से मौत हो रही है । जबलपुर के निकट कुडंम मे भूख से मौत हुईलेकिन उस को वहा के अधिकारी नही लिख । आप ने ऐसे प्राणवायु मुख्य मत्री बैठा रखे है जो मौत और भूख से भी नही डरते है । तो मै श्रीमती इंदिरा गाधी और उन के पाले हुए चमचो को बताना चाहता हू कि हिन्दुस्तान का नौजवान यह बाते बर्दाश्त नही करेगा । आज देश का नौजवान बिगडी हुई व्यवस्था के खिलाफ उठ खडा हुआ है । गरीबी हटाओं और झूठ बोल कर के जो आपने गलत बहुमत पाया है यह ठीक नही है । . . . .

अध्यक्ष महोदय : किसी वजह से मैंने आप को इजाजत दी थी, वह बात तो आप ने छोड़ दी और बातों में पड़ गए । अभी कुछ देर समझने की कोशिश करें । अभी बहुत वक्त है आप के लिए पहले दिन ही न सब निकाल लीजिए ।

We will adjourn now and re-assemble at 2.30 p.m.

The Lok Sabha adjourned for lunch till thirty minutes past Fourteen of the Clock

---

The Lok Sabha re-assembled after Lunch at thirty-five minutes past Fourteen of the Clock

[MR DEPUTY SPEAKER *in the Chair*]

INDIAN TARIFF (AMENDMENT) BILL

MR DEPUTY-SPEAKER Indian Tariff (Amendment) Bill. Shri Vishwanath Pratap Singh to move the motion for consideration

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH . Mr Deputy-Speaker, Sir, I beg to move

> "That the Bill further to amend the Indian Tariff Act, 1934, be taken into consideration"

This Bill proposes to amend the First Schedule of the Indian Tariff Act, 1934 to give effect to the recommendations of the Tariff Commission regarding the continuance of protective duty beyond 31st December, 1974 to sericulture industry and intermediate dye stuff industry.

As regards the intermediate dye stuff industry, till now, 56 items were included in the protective duty upto December, 1974 In this Bill, it is proposed, apart from 56 items, to add 14 more items for protective duty and, for sericulture industry, the existing rate of protective duty is proposed to be continued.

The Bill was brought in the last session on 20th December. The Bill was introduced. But as the House was